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## PART IV

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.  
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps**

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

*The 7th November 1945*

**No. 5513-Com.**—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
**R. L. NARASIMHAM**  
*Secretary to Government*

*Simla, 12th October 1945*

No. TRC(I)-3—In exercise of the powers conferred by section 5 of the National Service (Technical Personnel) Ordinance, 1940 (No. II of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. TRC-3(2), dated the 16th March 1944, relating to the constitution at Patna of a National Service Labour Tribunal for the Provinces of Bihar and Orissa, namely :—

In the said notification, for entry 1, the following entry shall be substituted, namely :—

“ 1. Regional Director of Resettlement and Employment, Patna (ex-officio)—Chairman.”

**N. C. SRIVASTAVA**

*Dy. Secy. to the Govt. of India*

*The 7th November 1945*

**No. 5515-Com.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
**R. L. NARASIMHAM**  
*Secretary to Government*

#### COFFEE CONTROL

*New Delhi, 19th May 1945*

No. 60(8)-F.P.44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government, after consultation with the Indian Coffee Board, is pleased to fix as follows, with immediate effect, the maximum prices at which the following proprietary blends of coffee may be sold retail in British India :—

Serial No.	Description	Price per lb. Rs. a. p.
<b>STANES</b>		
1	Red Label Pure Coffee—	
	In 3 lb tins .. ..	1 11 0
	In 5 and 7 lb. tins .. ..	1 10 9
	In 14 lb. tins and 20 lb. tins .. ..	1 10 6
2	French Coffee and White Ensign Coffee—	
	In 1 lb. tins .. ..	2 2 3
	In 2 lb. tins .. ..	2 1 9
	In 7 lb. tins .. ..	2 1 3
3	Red Ensign Coffee—	
	In 1 lb. tins .. ..	2 5 0
	In 2 lb. tins .. ..	2 4 6
	In 7 lb. tins .. ..	2 4 0
<b>POLSON</b>		
1	Royal Blend Pure Coffee—	
	In 1 lb. tins (Nom. wt.) .. ..	2 2 0
	In 7 lb. tins (Nett wt.) .. ..	1 15 3
2	Sunlight Pure Coffee—	
	In 10 lb. tins (Nett wt.) .. ..	1 9 6

Serial No.	Description	Price per lb. Rs. a. p.
3	Roasted Coffee Beans—	
	In 7 lb. tins (Nett wt.) .. ..	1 15 3
4	Sunlight Roasted Coffee Beans—	
	In 7 lb. tins (Nett wt.) .. ..	1 9 6
<b>BROOKE BOND</b>		
1	Pure Coffee 1 lb. packet .. ..	2 3 0
2	French Coffee 1 lb. packet .. ..	2 2 3
3	Dilkhush Coffee 1 lb. packet .. ..	2 0 3
4	Dilkhush Coffee 1 tablet .. ..	0 0 9

*New Delhi, 30th June 1945*

No. 60 (8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 60 (8)-F.P./44, dated the 19th May 1945, namely :—

“ In the said notification, under the sub-heading ‘ Brooke Bond ’, for the word ‘ packet ’ against items 1, 2 and 3, the word ‘ tins ’ shall be substituted ”.

**J. D. KAPADIA**

*Deputy Secy. to the Govt. of India*

*New Delhi, 21st July 1945*

No. 60(8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government, after consultation with the Indian Coffee Board, is pleased to direct that the following further amendments shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies No. 60(8)-F.P./44, dated the 19th May 1945, namely :—

“ In the said notification—

(1) under the sub-heading “ Polson ”, to item 1; the following shall be added, namely :—

in ½ lb. tins (nom. wt.) per tin .. ..	1/1/6
in ¼ lb. tins (nom. wt.) per tin .. ..	-/9/3

(2) under the sub-heading “ Brooke Bond ” against item 4, for the figure ‘ 9 ’ the figure ‘ 6 ’ shall be substituted.”

**R. A. MAHAMADI**

*Deputy Secy. to the Govt. of India*

### LAW DEPARTMENT NOTIFICATION

*The 6th November 1945*

**No. 5493-L.R.**—The following Ordinances, promulgated by the Governor-General are hereby republished for general information.

By order of the Governor  
**R. L. NARASIMHAM**  
*Secretary to Government*

*New Delhi, 27th October 1945*

ORDINANCE No. XL of 1945

#### AN ORDINANCE

*to provide for the forfeiture in certain cases not provided for by the Army Act of pay and allowances of certain persons subject to that Act*

Whereas an emergency has arisen which makes it necessary to provide for the forfeiture in certain cases not

provided for by the Army Act (44 & 45 Vict., c. 58) of pay and allowances of certain persons subject to that Act ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement**—(1) This Ordinance may be called the Army (Forfeiture of Emoluments) Ordinance, 1945.

(2) It shall come into force at once.

**2. Forfeiture of emoluments in certain cases**—(1) The whole or any part of the pay and allowances of a person subject to the Army Act (44 & 45 Vict., c. 58) as an officer may be forfeited by order of the Central Government if the said person is found by a military Court of Enquiry constituted under this Ordinance—

(a) to have deserted to the enemy, or

(b) while in enemy hands, to have served with, or under the orders of, the enemy, or in any manner to have aided the enemy, or

(c) to have allowed himself to be taken prisoner by the enemy through want of due precaution, or through disobedience of orders or wilful neglect of duty, or

(d) having been taken prisoner by the enemy, to have failed to rejoin His Majesty's service when it was possible to do so.

(2) The Central Government may at any time cancel in whole or in part any order made under sub-section (1), and any such cancellation may be with retrospective effect.

**3. Courts of Enquiry**—The Commander-in-Chief of His Majesty's Forces in India or any officer authorised by him in this behalf may constitute a military court of such composition as the constituting authority thinks fit to enquire into and report to the Central Government on any case of the nature referred to in sub-section (1) of section 2.

**4. Power to withhold emoluments pending enquiry**—Where the conduct of any person is to be enquired into under this Ordinance, the Commander-in-Chief of His Majesty's Forces in India or any officer authorised by him in this behalf may order that the whole or any part of the pay and allowances of such person shall be withheld pending the orders of the Central Government on the report made on the case under section 3.

WAVELL

Viceroy and Governor-General

ORDINANCE No. XLI OF 1945

AN

ORDINANCE

further to amend the War Injuries (Compensation Insurance) Act, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1943), for the purpose hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement**—(1) This Ordinance may be called the War Injuries (Compensation Insurance) Amendment Ordinance, 1945.

(2) It shall come into force at once.

**2. Amendment of section 2, Act XXIII of 1943**—In section 2 of the War Injuries (Compensation Insurance) Act, 1943, after clause (f) the following clause shall be inserted, namely :—

“(ff) “termination of the present hostilities” means such date as the Central Government may, by notification in the official Gazette, declare to be the date on which the said hostilities terminated ;”

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 7th November 1945

**No. 27181-S.T.**—The following notification issued by the Government of India, Department of Industries and Civil Supplies, Newsprint Control Branch, is hereby republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

NEWSPRINT CONTROL

New Delhi, 15th September 1945

No. NP-10 (36)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Newsprint Control Order, 1941, and to further direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the amendments shall be given by the publication of the same in the Official Gazette :—

In the said Order—

1. After sub-clause (b) of clause 2 the following sub-clause shall be inserted, namely :—

“(c) “newspaper” means any periodical publication printed on newsprint. It shall include any supplement or annual edition of a newspaper but shall not include a poster.”

2. In clause 3, the ‘Explanation’ to sub-clause (5) shall be omitted.

DHARMA VIRA

Deputy Secy. to the Govt. of India

The 7th November 1945

**No. 27184-S.T.**—The following notification issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 20th October 1945

No. 90-M(166)/45—In exercise of the powers conferred by clause 14 of the Brass and Copper (Control) Order, 1945, the Central Government is pleased to exempt the dealers in hand made Brass and Copper utensils from the provisions of clause 4(a) and (b) of the said Order, with effect from the date of the issue of the Order up to the 18th November 1945.

J. D. KAPADIA

Deputy Secy. to the Govt. of India